

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Service Tax Appeal No. 79751 of 2018

(Arising out of Order-in-Appeal No. 92/ST/RKL-GST/2018 dated 24.05.2018 passed by Commissioner (Appeals), CGST, Central Excise & Customs, Bhubaneswar.)

M/s Sarvesh Refractories Ltd.,
AT/P.O-Kuarmunda, Dist.-769039 (Odisha)

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Rourkela,
C. R. Revenue Building, Rajaswa Vihar, Bhubaneswar-7, Odisha.

...Respondent

..
APPEARANCE :
None, for the Appellant
Shri P. K. Ghosh, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

FINAL ORDER No...75856/2024

DATE OF HEARING : 02.05.2024
DATE OF DECISION : 02.05.2024

Per R. Muralidhar :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

(R. Muralidhar)
Member (Judicial)

T.K.